

Oath : a solemn appeal to God (or to something sacred) in witness that a statement is true or a promise binding; an act or swearing; the form of words in which such a statement or promise is made [s. 51, I.P.C., s. 3(37), General Clauses Act and art. 60, Const.] शपथ

Oath Commissioner : Commissioner or other person so authorised to administer oaths शपथ आयुक्त

oath of allegiance : [s. 13, Navy Act] राजनिष्ठा की शपथ

oath of office : [sch., form III, Delhi Administration Act] पद की शपथ

oath of office and secrecy : [art. 164(3), Const.] पद की और गोपनीयता की शपथ

oath of secrecy : गोपनीयता की शपथ

oath, on : शपथ पर

oath or affirmation : [art. 60, margin, Const.] शपथ या प्रतिज्ञान

oath or affirmation by Judges of High Courts : [art. 219, margin, Const.] उच्च न्यायालयों के न्यायाधीशों द्वारा शपथ या प्रतिज्ञान

oath or affirmation by members : [art. 99, margin, Const.] सदस्यों द्वारा शपथ या प्रतिज्ञान

oath or affirmation by the Governor : [art. 159, margin, Const.] राज्यपाल द्वारा शपथ या प्रतिज्ञान

oath or affirmation by the President : [art. 60, margin, Const.] राष्ट्रपति द्वारा शपथ या प्रतिज्ञान

oath or affirmation by the Vice-President : [art. 69, margin, Const.] उपराष्ट्रपति द्वारा शपथ या प्रतिज्ञान

oath or affirmation shall be administered : [s. 130(1), Air Force Act] शपथ दिलाई जाएगी या प्रतिज्ञान कराया जाएगा

oats : जई

obedience : the action or practice of obeying [s. 132(2)(d) and s. 350, Cr. P.C.] पालन; अनुपालन; आज्ञानुवर्तन

obedience to summons, in : [s. 350, Cr. P.C.] समन के पालन में

obedience to the notice, in : [Or. 21, r. 37(2), C.P.C.] सूचना के आज्ञानुवर्तन में

obey the summons : [s. 87(a), Cr. P.C.] समन का पालन करना; समन का आज्ञानुवर्तन करना

obeying calls of nature : [s. 28(i), Delhi Police Act] मलमूत्र त्यागना

obiter dictum : an opinion of law not necessary to the decision इतरोक्ति

object : 1. something on which the purposes are fixed as the end of an action or effort [ss. 141 and 146, I.P.C. and art. 356(1)(c), Const.] उद्देश्य; 2. something visible or tangible [s. 3, ill. (a), Indian Evidence Act] पदार्थ; [s. 293, I.P.C.] वस्तु; 3. to make an objection [s. 246(c), Income-tax Act] आक्षेप करना; 4. something that arouses feelings (as of pity, amusement or disgust) in an observer भाजन ; [s. 76, margin, Indian Succession Act] पाने वाला ; पात्र

object beneficial to mankind : [s. 18, T.P. Act] मानवजाति के लिए फायदाप्रद उद्देश्य

object, common : an object shared by all concerned [s. 141, I.P.C.] सामान्य उद्देश्य

object held sacred : [s. 295, I.P.C.] पवित्र मानी गई वस्तु

object of any description : [s. 52(w), Copyright Act] किसी प्रकार की वस्तु

object of artistic or historic interest : [art. 49, Const.] कलात्मक या ऐतिहासिक अभिरुचि वाली वस्तु

object of avoidance : [s. 52(1), Income-tax Act] परिवर्जन करने का उद्देश्य

object of bequest : [s. 93, Indian Succession Act] वसीयत का उद्देश्य

object of divine displeasure : [s. 171C(2)(b), I.P.C.] दैवी अप्रसाद का भाजन

object of financing : [s. 45(c), Wealth-tax Act] वित्तपोषण करने का उद्देश्य

object of prey : [s. 11(1)(m), Prevention of Cruelty to Animals Act, 1960] (का) शिकार

object of public utility : [s. 2(17), Estate Duty Act] लोक उपयोगी उद्देश्य; [sch. 1, item 15(b), Indian Stamp Act] लोक उपयोगिता का उद्देश्य

object sought to be achieved : अभिष्ट उद्देश्य

objection : the action of stating something in opposition to a person or thing; an adverse reason, argument or contention आक्षेप

objection advances : आपत्तिगत अग्रिम

objection being sustained : [first sch., item 15, Presidency-towns Insolvency Act] आक्षेप के मान लिए जाने पर

objection book : आपत्ति पुस्तक

objection is allowed : [s. 129(3), Air Force Act] आक्षेप मंजूर किया जाए; आक्षेप मंजूर किया जाता है

objection is taken : [s. 11(m), Suits Valuation Act] आक्षेप किया जाता है

objection is waived : [sch., item 1, Assam Rifles Act] आपत्ति को अधित्यजित किया जाता है

objection statements : आपत्ति विवरण

objection to interpreter : [s. 109, Navy Act] दुभाषिए के प्रति आक्षेप

objectionable : [title, Drugs and Magic Remedies (Objectionable Advertisements) Act] आक्षेपणीय

objectionable advertisement : आक्षेपणीय विज्ञापन

objectionable matter : [s. 63(2)(h), Water (Prevention and Control of Pollution) Act] आक्षेपणीय सामग्री; आक्षेपणीय पदार्थ

objective : 1. pertaining or considered in relation to its object constituting or belonging to an object of action, thought or feeling वस्तुनिष्ठ; 2. denoting the object or point to which the operations are directed उद्देश्य

objective resolution : formal statement regarding aims aimed at उद्देश्यों का कथन

objective satisfaction : वस्तुपरक समाधान

objective type test : वस्तुपरक परीक्षा; वस्तुनिष्ठ परीक्षा

objector : the person who objects or makes an objection to something [2nd sch., item 11(3), Income-tax Act] आक्षेपकर्ता

objects of the body : [s. 25(8)(d), Companies Act] निकाय के उद्देश्य

objects of the existing trust : [s. 10(3), Esso (Acquisition of Undertakings in India) Act] विद्यमान न्यास के उद्देश्य

objects of the power : [s. 92, Indian Succession Act] शक्ति के उद्देश्य

obligation : a duty; the bond of legal necessity which binds together two or more determinate individuals [art. 49, Const.] बाध्यता

obligation as to seaworthiness : [sch., art. VI, Indian Carriage of Goods by Sea Act] (समुद्र) यात्रा योग्यता से संबंधित बाध्यता

obligation, contractual : [sch. VI, pt. 1, Companies Act] संविदाजात बाध्यता

obligation imposed by the contract : [first sch., item 14, Carriage by Air Act] संविदा द्वारा अधिरोपित बाध्यता

obligation in the nature of a trust : [s. 2(c), Specific Relief Act] न्यास प्रकृति की बाध्यता

obligation of States and the Union : [art. 256, margin, Const.] राज्यों और संघ की बाध्यता

obligation, under : बाध्यताधीन

obligatory : [s. 3(1), 3rd prov., Official Languages Act] बाध्यकर, आबद्धकर

obligatory between parties : [sch. 1, item 8(a), Indian Stamp Act] पक्षकारों के बीच आबद्धकर

obligatory examination : आबद्धकर परीक्षा ; अनिवार्य परीक्षा

oblige himself to pay : [s. 2(5)(a), Indian Stamp Act] देने के लिए अपने को बाध्य करना

obligee : one towards whom another is under an obligation [sch., art. 37, Limitation Act] बाध्यताकारी

obligor : one who binds himself to another by contract; one who places himself under a legal obligation [s. 114, ill. (i), Indian Evidence Act] बाध्यताधारी

obliterate : [s. 8(1), Arms Act] मिटाना

obnoxious trade : [s. 116(d), Cantonments Act] घृणाजनक व्यापार

obscene : the tendency of which is to deprave those whose minds are open to immoral influence and into whose hands the matter is likely to fall; offensive to modesty or decency [s. 293, I.P.C.] अश्लील

obscene book : [s. 292(2)(a), I.P.C.] अश्लील पुस्तक

obscene matter : [s. 11(c), Trade and Merchandise Marks Act] अश्लील बात; अश्लील सामग्री

obscene object : anything tangible or visible which is offensive to good taste or which tends to corrupt the morals or to lower the standards of right and wrong especially as to sexual relationships [s. 94(2)(b), Cr. P.C.] अश्लील वस्तु

obscene or abusive language : [s. 120(d), Indian Railways Act] अश्लील या गाली-गलौज की भाषा

observance : [s. 16(2)(c), Emigration Act] अनुपालन; [art. 360(3), Const.] पालन

observation : 1. view, reflection विचार ; 2. remark, statement टीका-टिप्पणी; समुक्ति; 3. observed truth or facts; remarks in speech or writing in reference to something observed [s. 21, ill. (b), Indian Evidence Act] संप्रेक्षण; प्रेक्षण; मताभििव्यक्ति, संप्रेक्षण

observation home : [s. 2(m), Children Act] संप्रेक्षण गृह

observation superintendent : संप्रेक्षण अधीक्षक; प्रेक्षण अधीक्षक

observation to be made : [Or. 39, r. 7(c), C.P.C.] प्रेक्षण का किया जाना

observatory, astronomical : वेधशाला

observatory, meteorological : मौसम प्रेक्षणालय

observe : 1. to adhere to; to follow [s. 65(d), T.P. Act] अनुपालन करना; पालन करना; 2. to see [s. 126, ill. (c), Indian Evidence Act] देखना ; 3. to perceive; to watch संप्रेक्षण करना

observe and follow orders : [s. 119(1), Income-tax Act] आदेशों का अनुपालन और अनुसरण करना

observe the contract : [s. 65(d), T.P. Act] संविदा का अनुपालन करना

observer : प्रेक्षक

obsolete : 1. that is no longer practiced or used; out of date, said of a law or practiced which has ceased to be enforced or be in use by reason of change of manners and circumstances [s. 98, Indian Evidence Act] अप्रचलित; [sch., part. II (f), Air Corporations Act] लुप्त प्रयोग; गतप्रयोग; 2. no longer functional, a product gone out of date गतकालिक; बेकार

obsolete pattern : [s. 45(c), Arms Act] अप्रचलित प्रकार

obstacle : बाधा

Obstetrics : [s. 44(g)(xii), Aligarh Muslim University Act] प्रसूति विज्ञान

obstruct : to hinder or prevent from progress; to check; to stop; to retard the progress of [s. 24(a), Cardamom Act] बाधा

डालना; [s. 25(1)(m), Arms Act] बाधित करना; [s. 41(1)(e), Cr. P.C.] बाधा पहुंचाना

obstruct or impede : [s. 121, Indian Railways Act] बाधा या अड़चन डालना

obstructing inspector, penalty for : [s. 22, Maternity Benefit Act] निरीक्षक को बाधा पहुंचाने के लिए शास्ति

obstruction : the hindering or stopping of the course, performance or doing of anything; anything that obstructs बाधा ; बाधा डालना

obstruction of a highway : a public nuisance may arise by reason of a fence across a highway or a trench in it, or by some other interference with free and convenient passage, i.e., collecting crowds at a theatre or a public meeting, near a highway राजमार्ग में बाधा

obstructions in fairways : [long title, Obstructions in Fairways Act] नाव्य जलपथों में बाधा

obtain : to acquire, to get by effort अभिप्राप्त करना

obtain evidence : [s. 33(3), Registration Act] साक्ष्य अभिप्राप्त करना

obtainable : something which can be obtained; capable of being obtained; liable to be obtained [s. 10, expln. (ii)(a), Specific Relief Act] अभिप्राप्त

obtained by fraud : [s. 13(e), C.P.C.] कपट द्वारा अभिप्राप्त

obtaining ingress into building : [s. 132(14)(1), Income-tax Act] भवन में प्रवेश अभिप्राप्त करना

obviate : to prevent by anticipatory measures; to do away with [s. 142(1), Cr. P.C.] दूर करना

obvious error : [s. 15(b), Arbitration Act] स्पष्ट गलती

obvious mistake : [s. 23(4), Trade and Merchandise Marks Act] स्पष्ट भूल

occasion : 1. an opportunity; the time at which something happens; a particular time marked by some occurrence or by its special character [s. 56, ill. (e), Indian Contract Act] अवसर; 2. something that produces an effect or brings about an event कारण

occasion a breach : [2nd sch., form No. 12, Cr. P.C.] भंग होना

occasion loss to the property : [Or. 40, r. 4(c), C.P.C.] संपत्ति को हानि होने देना

occasional : यदा-कदा होने वाला ; यदा-कदा किए जाने वाला; कभी-कभी किए जाने वाला

occasional shipping business : [s. 172(1), heading, Income-tax Act] यदा-कदा किए जाने वाला पोतपरिवहन कारबार

occasioned by breach : [s. 27, Indian Trusts Act] भंग से हुई/हुआ

occasioned by litigation : [s. 32(2)(b), Land Acquisition Act] मुकदमेबाजी के कारण

occasioned by negligence : उपेक्षा से हुई/हुआ

occasioned by omission : लोप के कारण हुई/हुआ

occasioned by the postponement, costs : मुलतवी होने के कारण होने वाले खर्च

occasioned by the wrongful act : [s. 28(5), Navy Act] सदोष कार्य से घटित ; सदोष कार्य के कारण हुआ/ हुई

occasioned thereby : [s. 464(1), Cr. P.C.] उसके कारण हुई/हुआ

occupancy : the act of occupying [s. 21(2), Registration Act] अधिभोग

occupancy, actual : [s. 55(1), prov., C.P.C.] वास्तविक अधिभोग

occupancy of a female, in : [s. 47(2), Cr. P.C.] स्त्री के अधिभोग में

occupant : a person occupying or holding or in actual possession; an occupier [s. 41, para 3, Presidency Small Cause Courts Act] अधिभोगी ; one who holds possession under title, lease or tenancy at will; one who occupies a particular place or premises [s. 41, para 3, Presidency Small Cause Courts Act] दखलकार

occupation : 1. actual holding or possession especially of a place or land [s. 157, I.P.C.] अधिभोग; 2. employment; business; a calling, trade [s. 133(1)(b), Cr. P.C. and art. 19(6)(i), Const.] उपजीविका; 3. temporary holding and control of a country or a part of a country by a foreign military force [s. 4(1)(c), Air Force Act] दखल

occupation, in : [s. 35, Arms Act] अधिभोगी

occupation, regular : नियमित उपजीविका

occupational disease : [s. 3(2), Workmen's Compensation Act] उपजीविकाजन्य रोग

occupational therapist : व्यवसाय चिकित्सक

occupied : [s. 3(i)(b), Army Act] दखल में; दखल की हुई

occupied territory : [s. 2(e), Defence and Internal Security of India Act] दखलकृत राज्यक्षेत्र

occupier : one who occupies अधिभोगी; [s. 2(n), Factories Act] अधिष्ठाता

occupier of the factory : [s. 2(n), Factories Act] कारखाने का अधिष्ठाता

occupier of the house : [s. 445, thirdly, I.P.C.] गृह का अधिभोगी

occupier of the land : [s. 156, I.P.C.] भूमि का अधिभोगी

occupier of the mill : [s. 4, Produce Cess Act] मिल का अधिष्ठाता

occupier of the premises : [s. 74(1), Trade and Merchandise Marks Act] परिसर का अधिभोगी

occupier of the property : [s. 8(1)(a), Emergency Risks (Undertakings) Insurance Act] संपत्ति का अधिष्ठाता

occupy : to be in occupation of [Or. 21, r. 96, C.P.C.] अधिभोग करना; [s. 3(1)(b), Army Act] दखल करना

occurrence : [sch., item (vi)(1), Indian Electricity Act] घटना

occurrence of all conditions precedent : [Or. 6, r. 6, C.P.C.] सब पुरोभाव्य शर्तों का घटित होना

occurrence of an amalgamation of the undertakings : [fourth sch., item 3(4), Income-tax Act] उपक्रमों का समामेलन हो जाने पर

occurring by reason of death, resignation or removal or otherwise : [art. 62(2), Const.] मृत्यु, पदत्याग या पद से हटाए जाने या अन्य कारण से हुई

ocean-going vessel : महासागरगामी जलयान

Oceanographer : समुद्र विज्ञानी

octroi : a tax on commodities brought into a town or city; municipal customs [sch. I, item 16(1), Indian Carriage by Air Act] चुंगी

octroi duty : चुंगी

octroi inspector : चुंगी निरीक्षक

oculist : optometrist [s. 80U, prov. (a), Income-tax Act] नेत्ररोग विशेषज्ञ

of and from the same, shall be discharged : उसके बारे में और उससे उन्मोचित कर दिया जाएगा

of causal nature (employment) : [s. 2(k), Personal Injuries (Compensation Insurance) Act] नैमित्तिक प्रकृति का (नियोजन)

of criminal misappropriation of property : [s. 403, heading, I.P.C.] संपत्ति के आपराधिक दुर्विनियोग के विषय में

of domicile : [pt. 11, heading, Indian Succession Act] अधिवास

of either sex : [s. 2(d), Child Marriage Restraint Act] किसी भी लिंग का; पुरुष या स्त्री

of enforcing the appearance : [pt. VII, heading, Registration Act] उपसंजाति प्रवर्तित कराने के विषय में

of full age : [s. 3(g), Land Acquisition Act] पूर्ण वयस् का; प्राप्त वय; [s. 2(i), Works of Defence Act] वयस्क

of full age and capacity : [s. 5(1)(e), Citizenship Act] वय प्राप्त और पूर्ण सामर्थ्य का

of high academic standing : [s. 14(2)(a), Jawaharlal Nehru University Act] विद्या के क्षेत्र में उच्च स्थान रखने वाला; जिनका विद्या के क्षेत्र में ऊंचा मान है

of highly technical nature, evidence : अतिगहन शास्त्रीय प्रकृति का साक्ष्य; अत्यंत तकनीकी प्रकृति का साक्ष्य

of his own motion : [s. 41, Indian Stamp Act] स्वप्रेरणा से; स्वप्रेरणा पर

of my own free will : [app. G, form No. 2, C.P.C.] अपनी स्वतंत्र इच्छा से

of no effect : [s. 4(2), Oilfields (Regulation and Development) Act] प्रभावहीन; प्रभाव न होना

of offences affecting life : [sch. XVI, heading, I.P.C.] जीवन के लिए संकटकारी अपराधों के विषय में

of one opinion : having the same view on any matter, issue or question एक राय के; एकमत

of papers by reference, incorporation of : [s. 64, Indian Succession Act] निर्देश द्वारा कागजों का सम्मिलित किया जाना

of political character : राजनीतिक प्रकृति का

of the same nature : [s. 375(1), Companies Act] उसकी ही प्रकृति का; उसी प्रकृति का

off day : छुट्टी का दिन

off duty : [s. 9(b), Central Reserve Police Force Act] ज्यूटी पर न होना

off shore : अपतट

off-shore-installations : [s. 115VD(vi), Income-tax Act] अपतट संस्थापन

offence : a crime; an act or omission punishable by law [s. 40, I.P.C., s. 3(38), General Clauses Act and art. 20, Const.] अपराध

offence affecting life : [s. 39, Cr. P.C.] जीवन के लिए संकटकारी अपराध

offence affecting the human body : [s. 97, first, I.P.C.] मानव शरीर पर प्रभाव डालने वाला अपराध

offence, continuing : चालू रहने वाला अपराध

offence, indictable : [IIIrd sch., art. 119, Geneva Conventions Act] अभ्यारोपणीय अपराध

offence involving moral turpitude : [s. 21A(1)(ii), Trade Unions Act] अपराध, जिसमें नैतिक अधमता अंतर्वलित हो; अपराध, जिसमें नैतिक अधमता अंतर्ग्रस्त हो

offence is a continuing one : [s. 178(c), Cr. P.C.] अपराध चालू रहने वाला है

offence is made up of parts : [s. 71, I.P.C.] अपराध भागों से मिलकर बना है

offence may be lawfully compounded : [s. 249, Cr. P.C.] अपराध का विधिपूर्वक शमन किया जा सकता है

offence must be defined with certainty : अपराध की परिभाषा निश्चित होनी चाहिए

offence of a technical nature : [s. 8(v), Chartered Accountants Act] नाम को ही अपराध; [s. 8(e), Company Secretaries Act] नाममात्र का अपराध

offence of mischief : [s. 25, Cattle-trespass Act] रिष्टि का अपराध

offence of personation : the act of representing oneself to be someone else, with a criminal intention which is an offence under law प्रतिरूपण का अपराध

offences affecting life : [s. 39(1)(v), Cr. P.C.] जीवन के लिए संकटकारी अपराध

offences must be defined with certainty : अपराध की परिभाषा निश्चित होनी चाहिए

offences to be tried summarily : [s. 138, Customs Act] अपराधों का संक्षेपतः विचारण; संक्षेपतः विचारण किए जाने वाले अपराध

offend against : [s. 14(1), *Press Council Act*] का अतिवर्तन करना
offender : one who commits an offence [s. 21, *eighth, I.P.C.*] अपराधी
offending member : उल्लंघन करने वाला सदस्य
offensive : 1. that which makes angry, to hurt the feelings of [s. 152, *Indian Evidence Act*] संतापकारी; 2. attacking, aggressive [s. 52, *Cr. P.C.*] आक्रामक; 3. repugnant [s. 47(1)(c), *Indian Railways Act*] घृणोत्पादक; 4. harmful; causing injury or damage [s. 116(d), *Cantonments Act*] क्लेशकर
offensive goods : [s. 47(1)(c), *Indian Railways Act*] घृणोत्पादक माल
offensive matter : [s. 2(15)(18)(35), *Delhi Municipal Corporation Act*] घृणोत्पादक पदार्थ
offensive weapon : an instrument of any kind used in warfare or combat or attack [s. 52, *Cr. P.C.*] आक्रामक आयुध
offer : 1. a proposal to give or to do something [s. 155(2), *Indian Evidence Act*] प्रस्थापना; प्रस्ताव (आफर); 2. to tender for acceptance or refusal; to hold out (a thing) to a person to take if he will [s. 171B(2), *I.P.C.*] प्रस्थापना करना; to present पेश करना
offer bribe : [s. 155(2), *Indian Evidence Act*] रिश्वत की प्रस्थापना करना
offer for sale : [s. 2(1)(c), *Drugs (Control) Act*] विक्रय के लिए प्रस्थापित करना; विक्रय के लिए प्रस्थापना
offer insult : [s. 228, *I.P.C.*] अपमान करना
offer objection : [Or. 21, r. 23(2), *C.P.C.*] आक्षेप पेश करना
offer of performance : [s. 38, *ill., Indian Contract Act*] पालन की प्रस्थापना
offer to perform : [s. 37, *Indian Contract Act*] पालन करने की प्रस्थापना
offered for sale : विक्रय के लिए प्रस्थापित
offered in evidence : [s. 49(d), *prov., Indian Stamp Act*] साक्ष्य में पेश किया
offered to the public : [s. 64(1), *Companies Act*] लोक साधारण को आफर किए गए
offerer : [s. 320(4)(b), *Companies Act*] आफर देने वाला
offering : a presenting of something as an act of worship or donations [s. 2(g)(iii), *Delhi Sikh Gurudwaras Act*] चढ़ावा
offering prayers : [s. 3(2), *Manoeuvres, Field Firing and Artillery Practice Act*] उपासना करना
office : 1. a place for the transaction of business, often including the staff or denominating their department; the room, a department in which the business is done [s. 64(a), *Mines Act*] कार्यालय; दफ्तर; 2. official position to which duties and functions are attached; a position of authority [s. 123(4), *C.P.C. and art. 18(4), Const.*] पद; पदवी; अधिकार पद
office, acceptance of : पद-स्वीकृति
office, alienation : अन्यसंक्रामण कार्यालय
office appliances : [s. 33(1)(a), *Income-tax Act*] कार्यालय साधित्र
office, attached : संलग्न कार्यालय
office bearer : [s. 5(1)(c), *Trade Unions Act*] पदाधिकारी
office copy : an authenticated or codified copy of an official or legal record; a copy made or kept to be used in office [s. 64(a), *Mines Act*] कार्यालय प्रति
office, elective : [s. 2(5), *Delhi Municipal Corporation Act*] निर्वाचन पद
office equipment : कार्यालय सामग्री
office expenses account : कार्यालय व्यय लेखा
office, head of : कार्यालय का प्रधान
office hours : कार्यालय समय

office, in : पदस्थ
office is to be abolished : [s. 321(2), *Companies Act*] पद-उत्सादित होना है
office manual : कार्यालय निर्देशिका
office note : कार्यालय टिप्पण; कार्यालय नोट
office of any trustee : [s. 5, *Religious Endowments Act*] किसी न्यासी का पद
office of distinction : [s. 11(1)(e), *Central Reserve Police Force Act*] विशिष्ट पद
office of profit : an office which is capable of yielding pecuniary gain [preamble, *Parliament (Prevention of Disqualification) Act and art. 58(2), Const.*] लाभ का पद
office of profit committee : लाभ के पद संबंधी समिति
office of the Appellate Controller of estate duty : कार्यालय, नियंत्रक, संपदाशुल्क (अपील)
office of the Chief Pay and Accounts Officer : कार्यालय, मुख्य वेतन और लेखा अधिकारी
office of the Commissioner of Income-tax : आय-कर आयुक्त का कार्यालय
office of the Custodian of Deposits : कार्यालय, निक्षेप अभिरक्षक
office of the Inspecting Officer : कार्यालय, निरीक्षण अधिकारी
office of the Inspector (Sugar) : कार्यालय, निरीक्षक (शर्करा/चीनी)
office of the Narcotics Commissioner : कार्यालय, स्वापक वस्तु आयुक्त
office of the Registrar General of India : कार्यालय, भारत का महा रजिस्ट्रार
office of the Registrar of Newspapers for India : भारत के समाचारपत्रों के रजिस्ट्रार का कार्यालय
office of the Superintendent of Census Operation : कार्यालय, जनगणना परिचालन अधीक्षक
office or employment of profit : [s. 10(14), *Income-tax Act*] लाभ का पद या नियोजन
office or place of profit : [s. 204(3), *Companies Act*] लाभ का पद या स्थान
office or position : [sch. 1, *Unit Trust of India Act*] पद या रुतबा; पद या स्थिति
office or post : [s. 25(c), *prov., Himachal Pradesh and Bilaspur (New State) Act*] कार्यालय या पद
office order : कार्यालय आदेश
office premises account : कार्यालय परिसर लेखा
office superintendent : कार्यालय अधीक्षक
office supervisor : कार्यालय पर्यवेक्षक
office, telegraph check : तार बैंक कार्यालय
office under government : [s. 2(6), *Official Secrets Act*] सरकार के अधीन पद
officer : a person holding an office [s. 2(7), *C.P.C.*] आफिसर; अधिकारी
officer adjudging confiscation : [s. 126(2), *Customs Act*] अधिहरण न्यायनिर्णीत करने वाला अधिकारी
officer, anti-corruption : भ्रष्टाचार-निरोध अधिकारी
officer, anti-malaria : मलेरिया-निरोध अधिकारी
officer, arboriculture : officer-in-charge of forestry वृक्ष संवर्धन अधिकारी
officer, assessing : निर्धारण अधिकारी
officer, assuming charge : कार्यभार संभालने वाला अधिकारी
officer, attesting : अनुप्रमाणन अधिकारी
officer, certificate : प्रमाणपत्र अधिकारी; सर्टिफिकेट आफिसर

officer commanding : a person holding an office by virtue of which he possesses or exercises command or control on a body of soldiers समादेश करने वाला आफिसर/अधिकारी ; समादेशक आफिसर

officer commanding in-chief the command : [s. 2(i), *Cantonments Act*] कमान का मुख्य समादेशक आफिसर/अधिकारी

officer commanding the station : [s. 2(xxiva), *Cantonments Act*] आस्थान समादेशक अधिकारी

officer commanding troops : a person holding an office by virtue of which he possesses or exercises command or control on a body of soldiers सैन्यदल का समादेश करने वाला आफिसर/अधिकारी; सैन्यदल समादेशक आफिसर

Officer, Commissioned : an officer of the armed forces holding a commission [s. 131, *Cr. P.C.*] आयुक्त अधिकारी

Officer, Complaints : शिकायत अधिकारी

Officer, Compost Development : कम्पोस्ट विकास अधिकारी

officer conducting the prosecution : an officer, who handles the institution and carrying on of a legal proceeding against a person अभियोजन का संचालन करने वाला अधिकारी

Officer, Contracts : ठेका अधिकारी; संविदा अधिकारी

Officer, Disease Investigation (Poultry) : रोग अनुसंधान अधिकारी (सुर्गीपालन)

Officer, District : जिला अधिकारी

Officer, District Development : जिला विकास अधिकारी

Officer, District Information : जिला सूचना अधिकारी

Officer, District Supply : जिला पूर्ति अधिकारी

Officer, District Veterinary : जिला पशुचिकित्सा अधिकारी

Officer, Divisional Forest : प्रभागीय वन अधिकारी

Officer, Education Expansion : शिक्षा प्रसार अधिकारी

Officer, Education Extension : शिक्षा विस्तार अधिकारी

Officer, Equipments : उपस्कर अधिकारी

Officer, Extension : विस्तार अधिकारी

Officer, Extension Services : विस्तार सेवा अधिकारी

Officer, Field Extension and Publicity : क्षेत्र विस्तार तथा प्रचार अधिकारी

Officer, Fish Marketing : मीन पणन अधिकारी

Officer, Gazetted : राजपत्रित आफिसर ; राजपत्रित अधिकारी

Officer, Hide Development : चर्म विकास अधिकारी

officer holding the court : [s. 120(2), (3), *Army Act*] न्यायालय अधिविष्ट करने वाला आफिसर

Officer-in-charge : officer having the care, custody or superintendence भारसाधक आफिसर/अधिकारी; प्रभारी अधिकारी

Officer Incharge, Air : एयर आफिसर इन्चार्ज

officer-in-charge of a police station : an officer, who is incharge of or has immediate control over a police station [ss. 2(o) and 129(1), *Cr. P.C.*] पुलिस थाने का भारसाधक अधिकारी

officer-in-charge of civil prison : [s. 58(b)(i), *C.P.C.*] सिविल कारागार का भारसाधक आफिसर

officer-in-charge of jail : an officer, who is incharge of or has immediate control over a jail जेल का भारसाधक आफिसर; जेल का भारसाधक अधिकारी

officer-in-command : a person in an office by virtue of which he is commanding or exercising power of control or authority [s. 130(2), *Cr. P.C.*] अधिकारी, जो समादेशन कर रहा है ; समादेशधारक आफिसर ; समादेशक आफिसर

officer in command of the barracks : [s. 93(3)(d), *Navy Act*] बैरकों का समादेशन करने वाला आफिसर

Officer in immediate command : [s. 93(3)(a), *Navy Act*] अव्यवहित समादेशधारक आफिसर

officer-in Tactical Command (Naval) : सामरिक कमान आफिसर (नौसेना)

Officer, Inspecting : निरीक्षक आफिसर; [s. 339(2), *Cr. P.C.*] निरीक्षक अधिकारी

Officer, Land Acquisition : भूमि अर्जन अधिकारी

Officer, Land Compensation : भूमि प्रतिकर अधिकारी; भूमि मुआवजा अधिकारी

Officer, Land Reforms : भूमि सुधार अधिकारी

Officer, Land Survey : भूमि सर्वेक्षण अधिकारी

Officer, Land Utilization Survey : भूमि उपयोग सर्वेक्षण अधिकारी

Officer, Land Valuation : भूमि मूल्यांकन अधिकारी

Officer, Man Power : जनशक्ति अधिकारी

Officer, Marine Inspection : समुद्री निरीक्षण अधिकारी

Officer, Marketing : पणन अधिकारी

Officer, Medical : a medical man, who holds any office by virtue of which he is incharge of health and treatment चिकित्सक आफिसर; चिकित्सा अधिकारी (मैडिकल आफिसर)

Officer, Migration : प्रवास अधिकारी

Officer, Military : सेना अधिकारी

Officer of Customs : [s. 29, *Emigration Act*] सीमशुल्क आफिसर

Officer of Parliament : [long title, *Salaries and Allowances of Officers of Parliament Act*] संसद् का अधिकारी; संसद् अधिकारी

Officer of Police : [s. 3, *Cattle-trespass Act*] पुलिस अधिकारी

Officer of the Force : [s. 2(c), *Railway Property (Unlawful Possession) Act*] बल-अधिकारी

Officer of the Mint : any person holding an office in the place where money is coined under public authority टकसाल आफिसर; टकसाल अधिकारी; टकसाल का अधिकारी

Officer on Special Duty : विशेष कार्य अधिकारी

Officer on Special Duty (Traffic Survey) : विशेष कार्य अधिकारी (यातायात सर्वेक्षण)

Officer, Plant Protection : वनस्पति संरक्षण अधिकारी

Officer, Police Automobile : पुलिस मोटरवाहन अधिकारी

Officer, Polling : मतदान अधिकारी

Officer, Prohibition : मद्यनिषेध अधिकारी

Officer, Project Executive : परियोजना कार्यपालक अधिकारी

Officer, Public Relations : जन संपर्क अधिकारी

Officer, Rationing : राशन अधिकारी

officer receiving charge : कार्यभार प्राप्त करने वाला अधिकारी

officer, serving : the officer making the legal delivery of a process or writ तामील करने वाला अधिकारी ; तामील करने वाला आफिसर

officer sitting on the court : [s. 130(1), *Army Act*] न्यायालयासीन आफिसर

officer specially empowered : [s. 19(1), *Arms Act*] विशेषतः सशक्त आफिसर

officer, subordinate : officer belonging to an inferior rank, grade, class or order अधीनस्थ आफिसर; अधीनस्थ अधिकारी

officer, superior : an officer of higher rank or official station (position) वरिष्ठ आफिसर; वरिष्ठ अधिकारी

officer superior in command : [s. 89(a), *Air Force Act*] ऐसा आफिसर जो समादेश में वरिष्ठ हो

officer, supervisor : पर्यवेक्षक अधिकारी

officer under training : प्रशिक्षणाधीन अधिकारी

officers and servants and the expenses of High Courts : [art. 229, *margin, Const.*] उच्च न्यायालयों के अधिकारी और सेवक तथा व्यय

officers at elections : [s. 129, Representation of the People Act, 1951] निर्वाचनों में आफिसर

officers in waiting : प्रतीक्षारत अधिकारी

officers of Parliament : [art. 89, heading, Const.] संसद् के अधिकारी

offices, good : [1st sch., art. 11, Geneva Conventions Act] सत्प्रयत्न

official : 1. the person who holds an office [s. 51A(1)(b), Employees' Provident Funds and Miscellaneous Provisions Act] पदधारी; 2. of or pertaining to the office held by one [s. 162, I.P.C.] पदीय; 3. employed in some public capacity [s. 124, Indian Evidence Act] शासकीय; 4. prescribed or recognised as authorised (by government) अधिकृत; प्राधिकृत

official act : an act pertaining to the office held by the doer [s. 162, I.P.C.] पदीय कार्य

official assignee : [s. 7(3), Arbitration Act] शासकीय समनुदेशिती

official benches : सरकारी पक्ष

official body : a government body [s. 74(1)(ii), Indian Evidence Act] शासकीय निकाय

official book : शासकीय पुस्तक

official business : सरकारी काम

official capacity : position of enablement derived from or having the sanction of persons in office [s. 86, Registration Act] पदीय हैसियत; शासकीय हैसियत

official career : सेवाकाल

official certificate : [s. 10(1), Extradition Act] शासकीय प्रमाणपत्र

official channel : [s. 8(f), Foreign Contribution (Regulation) Act] सरकारी माध्यम

official character : official position [s. 79, Indian Evidence Act] पदीय हैसियत; [s. 22, Religious Endowments Act] शासकीय हैसियत

official chief : [s. 19, General Clauses Act] कार्यालय का मुख्य

official confidence : trust reposed on account of official position [s. 124, Indian Evidence Act] शासकीय विश्वास

official correspondence : शासकीय पत्र-व्यवहार

official decoration : [s. 3(2)(40), Defence and Internal Security of India Act] शासकीय अलंकरण

official dress : शासकीय पोशाक

official duty : a duty cast by the office held by one [s. 197(2), Cr. P.C.] पदीय कर्तव्य

official envelope : [s. 136(1)(c), Representation of the People Act, 1951] शासकीय लिफाफा

official function : a function belonging to an office [s. 163, I.P.C.] पदीय कृत्य

Official Gallery : सरकारी दीर्घा

Official Gazette : [s. 7, Customs Act and art. 366(19), Const.] राजपत्र

official incharge, LPO : आधिकारिक प्रभारी, खोया सामान घर

official language : [sch. 2, item 4, sub-item(3), Arbitration (Protocol and Convention) Act and art. 346, Const.] राजभाषा

official language for communication between one State and another or between a State and the Union : [art. 346, margin, Const.] एक राज्य और दूसरे राज्य के बीच या किसी राज्य और संघ के बीच पत्रादि की राजभाषा

official language of the Union : [art. 343, Const.] संघ की राजभाषा

Official language or languages of a State : [art. 345, margin, Const.] राज्य की राजभाषा या राजभाषाएं

Official Languages Wing : राजभाषा खंड

official liquidator : a liquidator appointed as such by the government शासकीय समापक (आफिशियल लिक्वीडटर)

official list : अधिकृत सूची

official log-book : [sch., pt. I, item 6, Commercial Documents Evidence Act] आफिशियल लॉग बुक

official mark : [s. 136(1)(c), Representation of the People Act, 1951] शासकीय चिह्न

official member : a member, who is also an officer of the government [s. 19(5), prov., Food Corporations Act] शासकीय सदस्य

official name : [s. 457(2)(iv), Companies Act] पदीय नाम

official or sworn translator : [sch., art. IV(2), Foreign Awards (Recognition and Enforcement) Act] पदधारी या शपथगृहीत अनुवादक

official papers : [s. 3(3)(ii), Official Languages Act] राजकीय कागजपत्र; शासकीय कागजपत्र

official passport : [s. 4(1)(b), Passports Act] शासकीय पासपोर्ट

official person : [s. 62(2)(d)(iii), Companies Act] शासकीय व्यक्ति

official position : [s. 610(3), Companies Act] शासकीय स्थिति

official publication : [s. 147(1)(c), Companies Act] प्राधिकारिक प्रकाशन; प्राधिकृत प्रकाशन

official rank : शासकीय पद; शासकीय रैंक

official reason : शासकीय कारण

official receiver : [1st sch., app. A – pleadings, C.P.C.] शासकीय रिसेीवर (आफिशियल-रिसेीवर)

official record : a record prepared or maintained in official capacity [s. 123, Indian Evidence Act] शासकीय अभिलेख

official referee : [s. 478(10), Companies Act] शासकीय रेफरी

official report : सरकारी रिपोर्ट

official representative in India : [s. 10(6)(iv), Income-tax Act] भारत में शासकीय प्रतिनिधि

official residence : [s. 5(1)(iii), Wealth-tax Act and art. 59(3), Const.] शासकीय निवास; [s. 33(1)(b), Estate Duty Act] पदीय निवास

official seal : [s. 32, Life Insurance Corporation Act and s. 68, Companies Act] प्राधिकारिक मुद्रा

official secret : शासकीय गुप्त बात

official signature : signature made in official capacity [s. 371, Cr. P.C.] पदीय हस्ताक्षर

official superior : [s. 10(2)(c), Mines Act] पदीय वरिष्ठ; [s. 8(2)(b), Railway Property (Unlawful Possession) Act] शासकीय वरिष्ठ

official title : a name or designation given to one officially; the name of an office [s. 76, Indian Evidence Act] पदाभिधान; [s. 32(1), Cr. P.C.] पदीय अभिधान; [s. 17(1), General Clauses Act] पदीय नाम

official trustee : an official trustee appointed under section 4 of the Official Trustees Act, 1913 शासकीय न्यासी (आफिशियल ट्रस्टी)

official version : सरकारी कथन

officially recognised tables of mortality : [s. 10(10A)(ii)(b), Income-tax Act] शासकीय मान्यता प्राप्त मृत्यु सारणियां

officially reported to be missing : [preamble, Army and Air Force (Disposal of Private Property) Act] सरकारी तौर पर लापता बताया गया

officially subordinate : [s. 13(2), Seeds Act] शासकीय रूप से अधीनस्थ

officials and non-officials : [s. 15(1), Prevention of Cruelty to Animals Act, 1960] पदधारी और अशासकीय व्यक्ति

officiate : [s. 3(2), Navy Act] कार्यबहन करना; स्थानापन्न होना; स्थानापन्न के रूप में काम करना

officiating : acting in an official capacity, filling a position temporarily स्थानापन्न

officiating allowance : स्थानापन्न भत्ता
officiating appointment : [s. 3(2), Navy Act] स्थानापन्न नियुक्ति
officiating in a higher post : [s. 2(4) prov., Departmentalisation of Union Accounts (Transfer of Personnel) Act] किसी उच्चतर पद पर स्थानापन्न रूप से कार्य करना
officiating pay : स्थानापन्न वेतन
officiating post : स्थानापन्न पद
officiating promotion : स्थानापन्न पदोन्नति; स्थानापन्न प्रोन्नति
officiating service : स्थानापन्न सेवा
official : औषधीय
offset printer : आफसेट मुद्रक
offsetting contracts : मुजराई संविदा
offtakes of water : [s. 34(2), Damodar Valley Corporation Act] जल-ग्रहण
often times right : [long title, Fatal Accidents Act] बहुधा ठीक
Oil and Natural Gas Commission : तेल तथा प्राकृतिक गैस आयोग
oil based chemical compounds : [s. 2(f), Oil Industry (Development) Act] तैलाधार रासायनिक यौगिक
oil bearing material : तेलयुक्त सामग्री
oil condensate : [s. 2(m), Oil Industry (Development) Act] तेल द्रव
oil engine inspector : तेल इंजन निरीक्षक
oil industrial concern : [s. 2(j), Oil Industry (Development) Act] तेल उद्योग समुत्थान
oil refinery : [s. 2(1)(vii), Emergency Risks (Undertakings) Insurance Act] तेल परिष्करण
oil seed : [s. 2(h)(i), Produce Cess Act] तिलहन
oil seeds, fibre and industrial crops : तिलहन, रेशेवाली और औद्योगिक फसलें
oil seeds specialist : तिलहन विशेषज्ञ
oiler : तेल देने वाला
oilfield : [s. 2(a), Indian Electricity Act] तेलक्षेत्र
Oireachtas : Parliament of the Republic of Ireland अंतरितास
old age : [s. 12, Employees' Provident Funds and Miscellaneous Provisions Act] वार्धक्य; वृद्धावस्था; [art. 41, Const.] बुढ़ापा
old age pension : [s. 2, Employees' Provident Funds and Miscellaneous Provisions Act] वार्धक्य पेंशन
oldest adult male person : [s. 8(1)(a), Registration of Births and Deaths Act] सबसे बड़ा वयस्क पुरुष
olecranon : [sch. I, part II, items 3 and 4, Workmen's Compensation Act] कूर्पर
oleoresins : [s. 2(f), Biological Diversity Act] तैल राल
omission : the action of omitting or the fact of being omitted; a non-performance or neglect of office or duty; an instance of this लोप
omission, accidental : [s. 152, C.P.C.] आकस्मिक लोप
omission, illegal : [s. 3(2), General Clauses Act] अवैध लोप
omission or error : [s. 49(3), Indian Stamp Act] लोप या गलती
omission or mis-statement : [s. 141(1)(a), Companies Act] लोप या अयथार्थ कथन
omission to frame a charge, effect of : [s. 464, Cr. P.C.] आरोप विरचित न करने का प्रभाव
omit from the list : सूची में से छोड़ देना
omnibus : [s. 123, Indian Railways Act] बस; बहुप्रयोजनीय
omnibus clause : बहुप्रयोजनीय खंड
omnibus transfer entry order : बहुशीर्ष अंतरण प्रविष्टि आदेश
on a basis of reciprocity : [s. 12(1), Citizenship Act] व्यतिकर के आधार पर

on a contract, arising : संविदा से उद्भूत
on a conviction : upon or following the result of a criminal trial which ends in a judgment or sentence that the prisoner (accused) is guilty as charged [s. 106, Cr. P.C.] दोषसिद्धि पर
on a guarantee, arising : प्रत्याभूति से उद्भूत
on a point of law : विधि के प्रश्न पर
on a poll : [s. 189(1), Companies Act] मतोंकन पर
on a show of hands : [s. 81(1)(A)(b), Companies Act] हाथ उठाकर
on a trial : [s. 374(1), (2) and (3)(a), Cr. P.C.] विचारण में; विचारण पर
on account bill : लेखागत बिल
on account of : 1. concerning [s. 76(h), T.P. Act] मद्दे; 2. because of [s. 43, expln., Indian Contract Act] के कारण; 3. [Or. 21, r. 60, C.P.C.] के लेखे
on account of a conflict in the decisions : [s. 27(3A), Wealth-tax Act] विनिश्चयों में विरोध होने के कारण
on account of ill health : [5th sch., item 4(f), Income-tax Act] स्वास्थ्य ठीक न होने के कारण
on account of payments : because of payments संदायों के कारण
on account, or : या उस लेखे में
on account payment : लेखागत अदायगी; लेखागत संदाय
on active service : [s. 2(d), Air Force Act] सक्रिय सेवा पर
on an average : [s. 25A(1)(a), Industrial Disputes Act] औसतन
on an enactment, arising : अधिनियमित से उद्भूत
on and from the date of : [s. 45(d), prov., Wealth-tax Act] की तारीख से ही
on approval : [s. 24, Sale of Goods Act] अनुमोदनार्थ; जाकड़
on behalf of : [s. 19(2)(h), Indian Partnership Act] की ओर से
on board : [s. 52(2)(b), Inland Vessels Act] फलक पर
on board a captured aircraft : [s. 2(b), Naval and Aircraft Prize Act] पकड़े गए वायुयान पर
on board a tender to the ship : [s. 93(3)(a), Navy Act] पोत के टेंडर के फलक पर
on board of any ship : [s. 2(20)(a), Indian Stamp Act] किसी पोत के फलक पर
on board of the vessel : [s. 137, I.P.C.] जलयान पर
on ceasing to be borne on the roll : [s. 8, National Cadet Corps Act] रजिस्टर में न रहने पर
on completion of the view : [s. 112(2), Navy Act] अवलोकन पूरा हो जाने पर
on contest : [s. 119, Trade and Merchandise Marks Act] प्रतिवाद के पश्चात्
on conviction : [s. 106, Cr. P.C.] दोषसिद्धि पर; [s. 35(2), Gift-tax Act] दोषसिद्ध किए जाने पर
on cost, office and administration : कार्यालय और प्रबंध अधिव्यय; कार्यालय और प्रशासन अधिव्यय
on cost, sales and distribution : विक्रय और वितरण अधिव्यय
on demand : when claimed (in the case of a negotiable instrument) immediately; forthwith [s. 42(1), Cr. P.C.] मांग पर; [s. 76, Indian Evidence Act] मांग किए जाने पर
on demand and drawn in sets : [s. 11(a), Indian Stamp Act] मांग पर और संवर्गों में लिखे गए
on deputation : प्रतिनियुक्ति पर
on desertion : [s. 92(1), Air Force Act] अधित्यजन पर
on duty : officially engaged कर्तव्यारूढ
on good cause shown : [Or. 34, r. 2(2), C.P.C.] अच्छा हेतुक दर्शित किए जाने पर

on grounds : [art. 15(1), Const.] के आधार पर

on hearing fee : एक सुनवाई की फीस

on his account : [1st sch., app. A, form No. 6, C.P.C.] उसके लेखे; उसके हिसाब में

on his behalf : from his side [s. 199, Indian Contract Act] अपनी ओर से

on his own account : [s. 15, Presidency Small Cause Courts Act] अपनी ओर से; [s. 215, Indian Contract Act] अपने ही लेखे; [Or. 21, r. 60, C.P.C.] उसके अपने लेखे के रूप में; [s. 2(c), Requisitioning and Acquisition of Immovable Property Act] अपने वास्ते

on his own motion : [s. 144(5), Cr. P.C.] स्वप्रेरणा से

on his risk : अपनी जोखिम पर; उसकी जोखिम पर

on his trial : स्वीय विचारण में; अपने विचारण में

on India Government Service : भारत सरकार के सेवार्थ

on its face : from its very appearance [s. 93, Indian Evidence Act] देखते ही

on its merits : [s. 11(b), Suits Valuation Act] उसके गुणागुण के आधार पर

on leave or vacation : [s. 6(1), Explan., Income-tax Act] छुट्टी या दीर्घावकाश पर

on like grounds : [art. 148(1), Const.] इन्हीं आधारों पर

on merits : गुणागुण के आधार पर

on or after the..... day : [art. 6(b)(ii), Const.] दिन या उसके पश्चात्

on parade : [s. 39(e), Air Force Act] परेड पर

on parole : [s. 4(2), Foreigners Act] परोल पर

on payment : संदाय किए जाने पर; [s. 2(16), Delhi Municipal Corporation Act] पैसे देकर; भुगतान पर

on presentment : [s. 21, Negotiable Instruments Act] उपस्थापन पर

on probation of good conduct : on a trial or test of good or proper personal behaviour, deportment or mode of action [s. 360(1), Cr. P.C.] सदाचरण की परीक्षा पर

on sale or return : with option to the recipient that he may accept the goods as sold to him or return them to the supplier [s. 24, Sale of Goods Act] विक्रय या वापसी के लिए; विक्रय या वापसी पर

on special cause being shown : [s. 31, Registration Act] विशेष हेतुक दर्शित किया जाने पर

on the aforesaid discussion : उपरोक्त विवेचन के आधार पर

on the books of which he is borne : [s. 31(4)(a), Navy Act] जिसकी पुस्तकों में उसका नाम चढ़ा हुआ है

on the face of it : quite apparent [s. 33(4), Registration Act] सकृत दर्शने; प्रत्यक्षतः; देखते ही; प्रत्यक्षतः दिखने वाले

on the face of the application : [Or. 33, r. 7(2), C.P.C.] आवेदन से देखते ही

on the face of the instrument : [s. 13, Indian Stamp Act] लिखत के सामने के भाग पर

on the face of the record : [s. 11(4), Metal Corporation of India (Acquisition of Undertaking) Act] अभिलेख को देखते ही

on the happening of a contingency : [s. 120, Companies Act] आकस्मिकता के घटित होने पर

on the line of march : [s. 10(a), Central Reserve Police Force Act] प्रगमन पथ पर

on the march : [s. 2(d), Air Force Act] प्रगमन पर

on the matter, decision : विषय पर का विनिश्चय

on the part of : की तरफ से; की ओर से; के द्वारा

on the part of the candidate : [s. 100(2)(d), Representation of the People Act, 1951] अभ्यर्थी की तरफ से

on the part of the lessor, any other act : [s. 112, T.P. Act] पट्टाकर्ता की तरफ से कोई अन्य कार्य

on the part of workmen : [s. 25E(iii), Industrial Disputes Act] कर्मकारों द्वारा

on the paternal side or on the maternal side : [s. 2, expln. (2)(b), Unit Trust of India Act] पितृपक्ष का या मातृपक्ष का

on the reduction of capital : [s. 2(22)(d), Income-tax Act] पूंजी घटाने पर

on the same facts : उन्हीं तथ्यों पर

on the spot : at the particular place itself [s. 114, ill. (b), Indian Evidence Act and s. 6(2), Manoeuvres, Field Firing and Artillery Practices Act] घटनास्थल पर

one or both parents : [s. 51(2), Indian Succession Act] माता-पिता में से एक या दोनों

one payment, in : [Or. 21, r. 48(1), C.P.C.] एक संदाय में

one piece of immovable property : [s. 11, T.P. Act] स्थावर संपत्ति का एक टुकड़ा

one set of costs : costs incurred in this court इसी न्यायालय का खर्च

one set of hearing fees : एक ही सुनवाई की फीस

one time : एक बारगी

one year of upwards : [s. 426(1)(a), Companies Act] एक वर्ष या उससे अधिक

on your merit : आपकी योग्यता पर

onerous : burdensome; having a legal obligation attached to it [s. 127, T.P. Act] दुर्भर

onerous act : [s. 535(1)(c), Companies Act] दुर्भर कार्य

onerous conditions : [sch., art. III, Foreign Awards (Recognition and Enforcement) Act] दुर्भर शर्तें

onerous gift : [s. 127, T.P. Act] दुर्भर दान

onerous nature : [s. 24(1)(e), Air Corporations Act] दुर्भर प्रकृति; [s. 15(1)(e), Life Insurance Corporation Act] दुर्भर प्रकार

onerous property, disclaimer of : [s. 535(1)(a), Companies Act] दुर्भर संपत्ति पर दावात्याग

only : केवल; मात्र

onslaught of the opponents : विरोधियों के आक्रमण

onus of proving : [s. 4, Registration of Foreigners Act] साबित करने का भार

onward and return journeys : गमनागमन यात्राएं

opaque : अपारदर्शी

open a case : मामले का कथन आरंभ करना

open account : an account which has not been settled or balanced [sch., art. 1, Limitation Act] खुला खाता; खुला हिसाब

open an account : to start an account खाता खोलना

open arrest : [s. 2(c), Central Reserve Police Force Act] खुली गिरफ्तारी

open cast working : [s. 2(1)(j)(iv), Mines Act] विवृत्त खनिज

open court : a sitting of court at the transactions of which the public are free to be present [s. 119, Indian Evidence Act and art. 145(4) Const.] खुला न्यायालय

open delivery : खुली सुपुर्दगी; खुला वितरण

open-ended equity oriented fund : [s. 115T, expln., (b), Income-tax Act] खुली साधारण शेयरोंमुखी निधि

open general licence : खुली सामान्य अनुज्ञप्ति

open line gazetted railway officer : चालू लाइन राजपत्रित रेल अधिकारी

open lines : [s. 9(1), Glanders and Farcy Act] खुली लाइनें; चालू लाइनें

open lines of railway : रेल की चालू लाइनें

open market : [s. 2(22A)(i), Income-tax Act] खुला बाजार

open market, from : खुली प्रतियोगिता से

open mutual and current account : खुला पारस्परिक तथा चालू खाता

open railway : [s. 23(1), *Indian Railways Act*] चालू रेल

open tender : खुली निविदा

open the case : to make an introductory explanation of the features of the case, the question involved, and the evidence proposed to be adduced मामले का कथन आरंभ करना

open to inspection : [s. 10(2), *Antiquities and Art Treasures Act*] का निरीक्षण कर सकना ; [s. 137(4), *Air Force Act*] निरीक्षण के लिए खुला होना

open university : [title, *Indira Gandhi National Open University Act*] मुक्त विश्वविद्यालय

open violence : [s. 36(5), *Representation of the People Act, 1951*] खुली हिंसा

opening and closing figures : [s. 10 (38), *Income tax Act*] आरंभिक और अंतिम अंक

opening balance : आदि अतिशेष ; आरंभिक अतिशेष

opening entry : प्रारंभिक प्रविष्टि

opening in floor : [s. 33 (1) *factories Act*] फर्श में विवर

opening of the subscription list : [sch., II, pt. 1, item 6, *Companies Act*] प्रतिश्रुत सूची का खुलना

opening stock : आरंभिक स्टॉक

openly : खुले तौर पर

operate : 1. to take effect प्रवर्तित होना; प्रवर्तन; प्रभाव होना; 2. to be in activity क्रियाशील रहना; 3. to work चलाना

operate as a discharge : [s. 110(1), *Presidency-towns Insolvency Act*] उन्मोचन के रूप में प्रवर्तित होना

operate as estoppel : विबंध के रूप में प्रवर्तित होना

operate as payment : संदाय हो जाना

operate as, shall : का प्रभाव रखेगी

operate bank account : बैंक के खाते में धन जमा करना या निकालना; बैंक में खाता चलाना

operate road transport services : [s. 19(1)(a), *Road Transport Corporations Act*] सड़क परिवहन सेवा चलाना

operate schemes : [art. 320(2), *Const.*] स्कीमों का प्रवर्तन करना

operate to increase : [s. 93(3), *explan. (c)(ii), Income-tax Act*] बढ़ जाना

operating : [s. 132(3)(a), *Cr. P.C.*] क्रियाशील

operating agencies : [s. 21(2), *Damodar Valley Corporation Act*] प्रचालन संबंधी अभिकरण

operating centres : [s. 11, *Motor Transport Workers Act*] संचालन केंद्र

operating costs : प्रचालन लागत

operating in that area : [s. 294(6)(c), *Companies Act*] उस क्षेत्र में काम कर रहे

operating superintendent : प्रचालन अधीक्षक

operation : 1. the condition of being in force [s. 41, *Indian Evidence Act and art. 13(3)(b), Const.*] प्रवर्तन ; प्रभाव 2. the act or process of operating प्रचालन; 3. action or movements [s. 3(1)(a), *Army Act*] संक्रिया; 4. working [s. 2(d), *T.P. Act*] क्रिया; [s. 12(a), *Damodar Valley Corporation Act*] कार्यान्वयन; 5. a surgical operation [s. 88, *ill., I.P.C.*] शल्य क्रिया; शस्त्रकर्म; शल्यकर्म; 6. working to keep running [s. 63A(2)(a), *Motor Vehicles Act*] चलाना

operation, long term : दीर्घकालीन प्रवृत्ति

operation of a disclaimer : [s. 67, *Presidency-towns Insolvency Act*] दावा-त्याग का प्रवर्तन

operation of any law : [art. 16(5), *Const.*] किसी विधि का प्रवर्तन

operation of economic system : [preamble, *General Insurance Business (Nationalisation) Act*] आर्थिक व्यवस्था का चलना

operation of fund : निधि की संक्रिया

operation of any law : [art. 16(5), *Const.*] किसी विधि का प्रवर्तन

operation of law, by : by the action or working of law [s. 2(d), *T.P. Act*] विधि की क्रिया द्वारा ; [sch., item 1(8)(a), *Indian Stamp Act*] विधि के प्रवर्तन द्वारा

operation of rules : [s. 5(2)(f), *Explosives Act*] नियमों का प्रवर्तन

operation of schemes : [s. 12(a), *Damodar Valley Corporation Act*] स्कीमों का कार्यान्वयन

operation of the legal system : [art. 39A, *Const.*] विधिक व्यवस्था इस प्रकार काम करे

operation of transfer : [s. 8, *T.P. Act*] अंतरण का प्रभाव

operation relating to prospecting : [s. 35E(5)(a), *Income-tax Act*] पूर्वोक्षण से संबंधित संक्रिया

operation research : संक्रिया अनुसंधान

operation, salvage : [s. 60(3)(ii), *Marine Insurance Act*] उद्धारण कार्य

operational cost : कार्य व्यय ; परिचालन व्यय

operational duty : [s. 10(19), *Income-tax Act*] संक्रियात्मक कर्तव्य

operational reasons : [s. 76A, *Indian Railways Act*] कार्यचालन संबंधी कारण

operations are not carried out in India : [s. 9(1)(i), *explan. (a), Income-tax Act*] संक्रियाएं भारत में नहीं की जाती हैं

operations of the company : कंपनी के कामकाज

operative : [s. 123(3), *prov., Cr. P.C.*] प्रवृत्त; [s. 3(1)(a), *Employment Exchanges (Compulsory Notification of Vacancies) Act*] संक्रियाकार ; [art. 370(3), *Const.*] प्रवर्तन में रहना

operative part : the operative part of a deed is that portion of it which expresses the effect प्रभावी भाग

operative part of the judgment : [s. 353(1)(c), *Cr. P.C.*] निर्णय का प्रवर्तनशील भाग

operative telegraphist : कर्मी तारसंकेतक

operator : [s. 14(2)(a), *Indian Electricity Act*] आपरेटर

operator, heavy machinery : भारी मशीनरी आपरेटर

operator, litho machines : लिथो मशीन आपरेटर

operator, mono : मोनो आपरेटर

ophthalmologist : नेत्र विज्ञानी

ophthalmology : नेत्र विज्ञान

opinion : a view; estimation [s. 95(1), *Cr. P.C. and art. 124(3)(c), Const.*] राय

opinion also delivered in open court : [art. 145(4), *Const.*] खुले न्यायालय में सुनाई गई राय

opinion of the controller : [s. 36(1), *Estate Duty Act*] नियंत्रक की राय

opinion of the majority : the view of the greater or larger number [s. 96(5), *Cr. P.C.*] बहुसंख्या की राय; [Or. 47, r. 6(2), *C.P.C.*] बहुमत की राय

opinion poll : [s. 65(75a), *Finance Act, 1994*] मत सर्वेक्षण; मतदान पूर्व सर्वेक्षण

opinion poll agency : [s. 65(75b) *Finance Act, 1994*] मत सर्वेक्षण अभिकरण

opinion shall prevail : [s. 12(3), *prov. (ii), Copyright Act*] राय अभिभावी होगी

opium agent : अफीम अभिकर्ता

opium derivatives : अफीम के व्युत्पाद

opium examiner : अफीम परीक्षक

opium officer : अफीम अधिकारी

opium revenue : अफीम राजस्व

opponent : [s. 21(4), *Trade and Merchandise Marks Act*] विरोधकर्ता; विरोधी

opportunism : अवसरवाद; अवसरवादिता

opportunity : chance; occasion [s. 7, *Indian Evidence Act and art. 39(f), Const.*] अवसर

opportunity of being heard : [s. 107, *Income-tax Act*] सुनवाई का अवसर; सुने जाने का अवसर

opportunity of making representation : [art. 311(2), *first prov., Const.*] अभ्यावेदन करने का अवसर

opportunity of showing : दर्शित करने का अवसर

opposed to : set against [s. 6(h), *T.P. Act*] के प्रतिकूल; [s. 25, *T.P. Act*] के विरुद्ध

opposed to public policy : [s. 25, *T.P. Act*] लोकनीति के विरुद्ध

opposite party : [Or. 9, r. 9(2), *C.P.C.*] विरोधी पक्षकार

opposition leader : विपक्ष का नेता; विरोधी दल का नेता; विपक्ष नेता

opposition proceedings : [s. 64(2), *Trade and Merchandise Marks Act*] विरोध की कार्यवाहियाँ

oppress any person : [s. 64(a), *Army Act*] किसी व्यक्ति को सताना

oppressed : [s. 7(j), *Assam Rifles Act*] सताया गया

oppression : [s. 408(1), *Companies Act*] अन्यायपूर्ण आचरण

oppressive : unjustly severe, rigorous or harsh [s. 397, *Companies Act*] अन्यायपूर्ण; [Or. 11, r. 7, *C.P.C.*] पीड़ा पहुंचाने वाला

optician : चश्मासाज

optacist : दृष्टि विज्ञानी

optimum utilisation : [preamble, *Coal Mines (Taking Over of Management) Act*] अधिकतम उपयोग

option : power or liberty of choosing [s. 2(i), *Indian Contract Act*] विकल्प; a right to buy or sell designated securities or commodities at a specified price during the period of the contract; a purchase of a put or call विकल्प करार

option, assessee has once exercised the : [s. 3(4), *Income-tax Act*] निर्धारिती ने विकल्प का प्रयोग एक बार कर लिया है

option in goods : [s. 19(1), *Forward Contracts (Regulation) Act*] माल विकल्प करार

option in security : [s. 2(d), *Securities Contracts (Regulation) Act*] प्रतिभूति विकल्प करार

option of, at the : according to the choice or liberty [s. 37, *Indian Partnership Act*] के विकल्प पर

option of the assessee : [s. 50(2), *Income-tax Act*] निर्धारिती का विकल्प

optional : not compulsory or obligatory; let to the discretion of one concerned [s. 32, *Registration Act*] वैकल्पिक

oral account : an oral report or description [s. 63(5), *Indian Evidence Act*] मौखिक वृत्तांत

oral admission : an admission made orally [s. 22, *Indian Evidence Act*] मौखिक स्वीकृति

oral agreement : an unwritten agreement [s. 92, *Indian Evidence Act and s. 107, T.P. Act*] मौखिक करार

oral consultation : मौखिक परामर्श

oral cross-examination of a witness : [Or. 11, r. 1, *prov., C.P.C.*] साक्षी की मौखिक प्रतिपरीक्षा

oral evidence : evidence that is given orally [ss. 3, 59 and 60, *Indian Evidence Act*] मौखिक साक्ष्य

oral evidence of general character : [s. 119(1), *Navy Act*] साधारण शील विषयक मौखिक साक्ष्य

oral examination of party : [Or. 10, r. 2, *C.P.C.*] पक्षकार की मौखिक परीक्षा

oral transfer : [s. 9, *T.P. Act*] मौखिक अंतरण

orally : verbally [s. 108(1)(i), *Cr. P.C.*] मौखिक रूप से

orally examine : to take the oral statement of a witness मौखिक परीक्षा करना

orchardist : फलोद्यानी

ordian : [preamble, *Bombay High Court (Letters Patent) Act*] आदेश करना

order : 1. an authoritative direction, injunction, mandate; a decision of a court or judge made or entered in writing [s. 2(14), *C.P.C. and art. 13(3)(a), Const.*] आदेश; 2. sequence, succession of acts or events [s. 3(2), *ill. (a), Indian Evidence Act*] क्रम; 3. public quiet; freedom from disturbance [s. 21, *fourthly, I.P.C. and art. 212(2), Const.*] व्यवस्था; 4. a religious society or fraternity living under a rule [s. 13(1)(vi), *Hindu Marriage Act*] पंथ; 5. to give order [s. 50, *ill. (a), Indian Contract Act*] आदेश देना

order, alphabetical : वर्णक्रम

order, apparent : [sch., art. 3(c), *Indian Carriage of Goods by Sea Act*] दृश्यमान अवस्था

order capable of execution : [s. 2(10), *C.P.C.*] निष्पादन योग्य आदेश

order, conditional : [s. 123(6), *Cr. P.C.*] सशर्त आदेश

order confirming the injunction : [s. 30(9), *Industrial Finance Corporation Act*] व्यादेश को विघटित करने वाला आदेश

order, consequential : [s. 386(e), *Cr. P.C.*] पारिणामिक आदेश

order contingent upon the decision : [Or. 46, r. 2, *C.P.C.*] विनिश्चय पर समाश्रित आदेश

order dissolving the injunction : [s. 30(9), *Industrial Finance Corporation Act*] व्यादेश को विघटित करने वाला आदेश

order for contribution : [s. 50(3), *prov., Children Act*] अभिदाय के लिए आदेश

order for conveyance : [s. 57(b), *T.P. Act*] हस्तांतरण आदेश

order for delivery of goods : [s. 137, *expln., T.P. Act*] माल के परिदान के लिए आदेश

order for discovery : [s. 33, *Arbitration Act*] प्रकटीकरण के लिए आदेश

order for issuing the commission : [s. 76(2), *C.P.C.*] कमीशन निकालने के लिए आदेश

order for maintenance : [s. 125, *Cr. P.C.*] भरणपोषण के लिए आदेश

order for security : [s. 94(a), *C.P.C.*] प्रतिभूति के लिए आदेश

order for the payment of money : [sch. I, item 44, *Indian Stamp Act*] धनराशि के दिए जाने के लिए आदेश

order having the force of a decree : डिक्री के बल वाला आदेश

order in council : an order having the full force of law that is issued by the British Monarch acting by and with the advice of the Privy Council or by Governor General [s. 3(29), *General Clauses Act and art. 147, Const.*] सपरिषद् आदेश; [s. 3, *Berar Laws Act*] आर्डर इन काउंसिल

order in writing : [s. 55(1), *Cr. P.C.*] लिखित आदेश

order, incidental : [s. 386(e), *Cr. P.C.*] आनुषंगिक आदेश

order into arrest : [s. 42, *Army Act*] गिरफ्तारी का आदेश देना

order is passed, before : आदेश पारित किए जाने के पूर्व

order, issuing an : आदेश निकालना; आदेश जारी करना

order, making an : आदेश करना

order, military receivable : सेना प्राप्य आदेश

order of a general nature : [s. 3(5)(a), *Essential Commodities Act*] सामान्य प्रकार का आदेश

order of abatement : [s. 97(2)(r), *C.P.C.*] उपशमन आदेश

order of acquittal : [s. 378(5), *Cr. P.C. and art. 134(1)(a), Const.*] दोषमुक्ति का आदेश

order of adjudication : [s. 27(2), *Provincial Insolvency Act*] न्यायनिर्णयन का आदेश

order of annulment : [s. 101A, *Presidency-towns Insolvency Act*] वातिल करने का आदेश ; वातिलीकरण आदेश

order of appropriation : विनियोजनक्रम

order of attachment : [s. 10(c), *Provincial Insolvency Act*] कुर्की का आदेश

order of commitment : the order by a magistrate sending up the accused to be tried by the court of sessions सुपुर्दगी का आदेश

order of confirmation : [s. 368(c), *prov., Cr. P.C.*] पुष्टि का आदेश

order of discharge : an order letting off the accused in a warrant case before the charge is framed [s. 123(5), *Cr. P.C.*] उन्मोचन का आदेश

order of dismissal : 1. an order of rejection [s. 2(2)(b), *C.P.C.*] खारिज करने का आदेश; 2. an order dismissing a person from his post पदच्युति का आदेश

order of eviction : [s. 5(1), *Public Premises (Eviction of Unauthorised Occupants) Act*] वेदखली का आदेश

order of forfeiture : the order for deprivation of a person of his property as a penalty for some act or omission समपहरण का आदेश

order of merit : योग्यताक्रम

order of moratorium : [s. 12, *Deposit Insurance and Credit Guarantee Corporation Act*] अधिस्थगन आदेश

order of nature : [s. 377, *I.P.C.*] प्रकृति की व्यवस्था

order of performance : the sequence or succession of the accomplishment or carrying out or doing of any action or work [s. 52, *Indian Contract Act*] पालन का क्रम

order of postponement : मुलतवी का आदेश

order of preference : अधिमान-क्रम

order of reference : निर्देश का आदेश

order of release : the order for setting free some person or property [s. 442(1), *Cr. P.C.*] छोड़े जाने का आदेश; छोड़ने का आदेश

order of remand : an order sending back the accused to custody; an order passed by a superior court of sending back the case to the lower court with certain directions for retrial प्रतिप्रेषण का आदेश (रिमांड आदेश)

order of removal : [s. 153, *Navy Act*] अपसारण का आदेश; अपसारण आदेश ; [s. 51(3), *Damodar Valley Corporation Act*] हटाए जाने का आदेश

order of substitution : [s. 11A, *Indian Lunacy Act*] प्रतिस्थापन आदेश

order of time, in : [s. 61, *Indian Contract Act*] समय क्रमानुसार

order of transfer : [s. 24(2), *C.P.C.*] अंतरण का आदेश

order of withdrawal : वापसी का आदेश

order or writ : [art. 139, *Const.*] आदेश या रिट

order, original : the primary or initial or first order [s. 123(7), *Cr. P.C.*] मूल आदेश

order, payable to : आदेशानुसार संदेय

order prejudicial to the assessee : [s. 17(1), *Companies (Profits) Surtax Act*] निर्धारिती पर प्रतिकूल प्रभाव डालने वाला आदेश

order prohibiting interference : [s. 147(3), *Cr. P.C.*] हस्तक्षेप का प्रतिषेध करने का आदेश

order, pronouncing an : आदेश सुनाना

order reducing or waiving the penalty : [s. 18(2A)(ii)(c), *prov., Wealth-tax Act*] शास्ति घटाने या अधित्यजन का आदेश

order, religious : a religious society or fraternity living under a rule [s. 13(vi), *Hindu Marriage Act*] धार्मिक पंथ

order, standing : an instruction or prescribed procedure in force permanently or until specifically changed or cancelled स्थायी आदेश

order to be dispaupered : निरकिंचन करने के लिए आदेश देना

order to pay : [s. 5, *Negotiable Instruments Act*] संदाय करने का आदेश

order to set the dismissal aside : [Or. 9, r. 9(1), *C.P.C.*] खारिजी को अपास्त करने का आदेश

ordered and decreed : [Ist sch., app. D, form No. 3A(2), *C.P.C.*] आदिष्ट और डिक्रीत

orderly : अर्दली

orderly government : [IVth sch., art. 64, *Geneva Conventions Act*] व्यवस्थित शासन

ordinance : ordinance promulgated by the President of India or the Governor of any State when the legislature is not in session; a class of delegated legislation [art. 13(3)(a), *Const.*] अध्यादेश (आर्डिनेंस)

ordinarily : आम तौर से ; मामूली तौर से ; सामान्यतः ; साधारणतया

ordinarily employed, processes : [s. 2(1)(b), *Income-tax Act*] आम तौर से प्रयोग में लाई गई प्रक्रियाएं

ordinarily resident : साधारणतया निवासी; [art. 5(c), *Const.*] मामूली तौर से निवासी

ordinarily resident in India : [s. 5(1)(a), *Citizenship Act*] भारत में मामूली तौर से निवासी

ordinarily resides or carries on business or personally works for gain : [Or. 5, r. 17, *C.P.C.*] मामूली तौर से निवास करता है या कारबार करता है या अभिलाभ के लिए स्वयं काम करता है

ordinary : of the usual kind; common [s. 55(1)(a), *T.P. Act*] मामूली; सामान्य ; साधारण

ordinary and additional powers : regular or normal or usual as well as extra right or ability of doing something मामूली और अतिरिक्त शक्तियां

ordinary article of commerce : [s. 10, *expln. (ii)(a), Specific Relief Act*] मामूली वाणिज्य वस्तु

ordinary avocations of life : [s. 38, *Defence and Internal Security of India Act*] जीवन के सामान्य कार्य

ordinary commercial shipments : [sch., art. VI, *Indian Carriage of Goods by Sea Act*] सामान्य वाणिज्यिक लदान; सामान्य वाणिज्यिक पोत लदान

ordinary contingent bill : मामूली आकस्मिक बिल

ordinary course : the usual or routine course [s. 26, *Indian Partnership Act*] मामूली अनुक्रम

ordinary course of business : the usual course and routine of business कारबार का मामूली अनुक्रम; कारबार का साधारण अनुक्रम

ordinary course of business of mercantile agent : [s. 178, *Indian Contract Act*] वाणिज्यिक अभिकर्ता के कारबार का मामूली अनुक्रम

ordinary course of dealing : [s. 187, *Indian Contract Act*] व्यवहार का मामूली अनुक्रम

ordinary course of management : [s. 65A(2), *T.P. Act*] प्रबंध का मामूली अनुक्रम

ordinary course of official duty : [s. 76, *expln., Indian Evidence Act*] पदीय कर्तव्य का मामूली अनुक्रम

ordinary course of post, in the : [s. 63, *Cr. P.C.*] डाक के साधारण रूप से

ordinary custom : [s. 190, *Indian Contract Act*] मामूली रूढ़ि

ordinary diligence : [s. 19, *except., Indian Contract Act*] मामूली तत्परता

ordinary expectation of mankind : [s. 5, *Negotiable Instruments Act*] मामूली मानवीय प्रत्याशा

ordinary general meeting : [s. 5, *Bengal Bonded Warehouse Association Act*] सामान्य साधारण अधिवेशन

ordinary jurisdiction : jurisdiction as opposed to special or particular jurisdiction मामूली अधिकारिता

ordinary line of high water at monsoon tides : [s. 8, *Shore Nuisances (Bombay and Kolaba) Act*] मानसून ज्वार पर उच्चतम-ज्वार की सामान्य रेखा

ordinary or high tides : सामान्य या ऊँचे ज्वार

ordinary original criminal jurisdiction : मामूली आरंभिक दांडिक अधिकारिता

ordinary passport : [s. 4(1), *Passports Act*] साधारण पासपोर्ट

ordinary powers : मामूली शक्तियाँ

ordinary prudence, of : [s. 15, *Indian Trusts Act*] मामूली प्रज्ञा वाला

ordinary pursuits : मामूली कामकाज

ordinary rates of wages : [s. 59(3), *Factories Act*] मजदूरी की मामूली दरें

ordinary residence : the place of usual abode [Or. 3, r. 5, *C.P.C.*] स्थान जहाँ कोई मामूली तौर से निवास करता है

ordinary shares : मामूली शेयर ; मामूली अंश

ordinary signification : [s. 9(d), *Trade and Merchandise Marks Act*] सामान्य अर्थ

ordinary sittings : [s. 27(2), *Children Act*] बैठकें मामूली तौर पर होना

ordinary tribunal : मामूली अधिकरण

ordnance : military supplies including weapons, ammunition, combat vehicles and the necessary maintenance tools and equipment आर्डनेंस

ordnance officer : आर्डनेंस आफिसर

ore : unwrought metal [s. 19, *ill. (d), Indian Contract Act*] अयस्क

organic or inorganic : [s. 2(1), *Oil Industry (Development) Act*] कार्बनिक या अकार्बनिक

organisation : संगठन ; गठन

organisation and method : संगठन और रीति

organisation and methods division : संगठन और पद्धति प्रभाग

organisation of agriculture and animal husbandry : [art. 48, *margin, Const.*] कृषि और पशुपालन का संगठन

organisation of village panchayats : [art. 40, *margin, Const.*] ग्राम पंचायतों का संगठन

organise : संचालित करना; संगठन करना; आयोजन करना; आयोजित करना

organised people : [art. 51(c), *Const.*] संगठित लोग

organised resistances movements : [Ist sch., art. 13(2), *Geneva Conventions Act*] संगठित प्रतिरोध आंदोलन

organised traffic in women and children : स्त्रियों और बच्चों का संगठित दुर्व्यापार

organiser : आयोजक; संगठक

organs of international bodies : अंतरराष्ट्रीय निकायों के अंग

organs of State : राज्य के अंग

oriental ultimate mortality table : [sch. I, pt. B, para 4(b)(i), *Life Insurance Act*] ओरियंटल परम मरण सारणी

orientation : adjustment, position or aspect with respect to anything; determination of one's "hearing" or true position in relation to circumstances, ideas etc. अभिसंस्करण ; अभिविन्यास

orientation and study centre : अभिविन्यास और अध्ययन केंद्र

origin : 1. beginning; source [s. 90, *explan., Indian Evidence Act*] उद्गम; उद्भव 2. constituting the product or model from which copies are made; that which existed at first or has existed from the first; constituting a source, beginning or first reliance मूल

origin, certificate of : [sch., pt. 1, item 17, *Commercial Documents Evidence Act*] मूलस्थान का प्रमाणपत्र; उद्भव का प्रमाणपत्र

origin, domicile of : [s. 7, *Indian Succession Act*] मूल अधिवास

origin, legitimate : an origin which is in accordance with law [s. 90, *explan., Indian Evidence Act*] विधिसम्मत उद्गम; आरंभ से ही वैध

original : 1. initial [s. 105(1), *C.P.C. and art. 131, Const.*] आरंभिक; 2. constituting the source [s. 108, *C.P.C.*] मूल; असल

original agent : मूल अभिकर्ता

original appropriation : मूल विनियोजन

original assignor : a person who originally makes an assignment [Or. 21, r. 18(2), *C.P.C.*] मूल समनुदेशक

original bond : मूल बंधपत्र

original buyer : [s. 54(3), *Sale of Goods Act*] मूल क्रेता

original capital : [s. 5(1), *Food Corporations Act*] आरंभिक पूंजी

original charge : [s. 216(3), *Cr. P.C.*] मूल आरोप

original civil jurisdiction : [s. 3(17), *General Clauses Act*] आरंभिक सिविल अधिकारिता

original claim : [Or. 8, r. 6(2), *C.P.C.*] मूल दावा

original contract : [s. 62, *Indian Contract Act*] मूल संविदा

original copy : मूल प्रति

original copy, receipted : रसीद वाली मूल प्रति

original credit : प्रारंभिक जमा

original criminal jurisdiction : आरंभिक दांडिक अधिकारिता

original debit : प्रारंभिक नामे

original decree : [s. 29(2), *Registration Act*] मूल डिक्री

original defendant : मूल प्रतिवादी

original director : [s. 313(1), *Companies Act*] मूल निदेशक

original draft : मूल प्रारूप

original entries : प्रारंभिक प्रविष्टियाँ

original goods : [s. 29(3), *State Financial Corporations Act*] मूल माल

original grant : प्रारंभिक अनुदान

original incumbent : मूल पदधारी

original informant : मूलतः इतिला देने वाला

original instrument : [s. 184(5), *prov., Income-tax Act*] मूल लिखत

original judgment : [s. 364, *Cr. P.C.*] मूल निर्णय

original jurisdiction : the jurisdiction of first instance; the authority of a court to take cognizance of a controversy at the inception of legal proceedings thereon [s. 193, *Cr.P.C. and art. 131, Const.*] आरंभिक अधिकारिता

original jurisdiction, court of : a court of first instance आरंभिक अधिकारिता वाला न्यायालय

original jurisdiction of the Supreme Court : [art. 131, *margin, Const.*] उच्चतम न्यायालय की आरंभिक अधिकारिता

original meeting : [s. 165(8), *Companies Act*] मूल अधिवेशन

original mortgagee : [Ist sch., *app. D, form No. 11, C.P.C.*] मूल बंधकदार

original offence : [s. 360(8), *Cr. P.C.*] मूल अपराध

original or appellate jurisdiction : [s. 105(1), *C.P.C.*] आरंभिक या अपीली अधिकारिता

original order : [s. 123(7), *Cr. P.C.*] मूल आदेश

original plaintiff : [Or. 35, r. 4(3)(c), *C.P.C.*] मूल वादी

original poll : [s. 58(3), *Representation of the People Act, 1951*] मूल मतदान

original security : मूल प्रतिभूति

original seller : मूल विक्रेता

original shape : [s. 5(b)(ii), *Rulers of Indian States (Abolition of Privileges) Act*] मूल आकार

original side : मूल शाखा ; [s. 3, margin, Court-fees Act] आरंभिक शाखा

original state : [s. 24, ill. (a), Indian Easements Act] मूल स्थिति

original suit : the suit at the first instance [Or. 41, r. 10(1), C.P.C.] मूल वाद

original summons : a summons issued in the first place [Or. 5, r. 16 and app. B, form No. 11(3), C.P.C.] मूल समन

original text : मूल पाठ

original trial : मूल विचारण

original will : [s. 45(2), Registration Act] मूल विव

original works : मौलिक संकर्म

originally : in the first place [s. 227, I.P.C.] मूलतः ; आरंभतः

originally instituted : [s. 25(2), C.P.C.] मूलतः संस्थित

originally reserved : [s. 22, Estate Duty Act] आरंभतः आरक्षित

originate : [art. 107(1), Const.] आरंभ होना

originating accounts office : प्रारंभकर्ता लेखा कार्यालय

originating accounts officer : प्रारंभकर्ता लेखा अधिकारी

originating summons : [s. 128(2)(g), C.P.C.] ओरिजिनेटिंग समन

originator : create, bring about, give birth to, conceive, start, introduce, establish, invent [s. 2(za) Information Technology Act] प्रवर्तक

ornamented : [s. 2(2)(i)(c), Contract Labour (Regulation and Abolition) Act] अलंकृत

ornamenting : [s. 2(k)(i), Factories Act] अलंकरण ; [s. 3(f), Drugs and Cosmetics Act] अलंकृत करना

ornaments : [preamble, Gold (Control) Act] आभूषण ; अलंकार

orphan : [s. 2(o)(ii), Children Act] अनाथ

orthopedics : [1st sch., Indian Medical Council Act] विकलांग विद्या

ostensible : apparent; merely professed, pretended; often opposed to actual or real दृश्यमान

ostensible means of subsistence : [s. 2(1)(ii), Children Act] जीवन-निर्वाह के दृश्यमान साधन

ostensible owner : one, who holds himself out as an owner but is not really so [s. 41, T.P. Act] दृश्यमान स्वामी

ostensibly : to all outward appearances [s. 58(c), T.P. Act] दृश्यतः

ostensibly procure : [s. 44, Children Act] दृश्यमानतः उपाप्त करना

ostensibly sold : [s. 66(2), C.P.C.] दृश्यत बेची गई ; [2nd sch., item 7(2), Income-tax Act] दृश्यतः विक्रय की गई

ostracism, social : exclusion from society or common privileges [s. 123(2)(a)(i), Representation of the People Act, 1951] सामाजिक बहिष्कार

other administrative services : अन्य प्रशासनिक सेवाएं

other general economic services : अन्य सामान्य आर्थिक सेवाएं

other non-tax revenue : अन्य कर-भिन्न राजस्व

other persons on board such vessels : ऐसे जलयानों पर सवार अन्य व्यक्ति

other provision as to Ministers : [art. 75, margin, Const.] मंत्रियों के बारे में अन्य उपबंध

other similar practices, resort to : ऐसे ही अन्य कार्य करना; ऐसे ही अन्य व्यवहार करना ; ऐसे ही अन्य कार्यों का अवलंब लेना

other social and community services : अन्य सामाजिक और सामुदायिक सेवाएं

other taxes and duties on commodities and services : वस्तुओं और सेवाओं पर अन्य कर और शुल्क

other than : से भिन्न

otherwise : in other manner; in another case; in other circumstances से अन्यथा ; के बिना

otherwise affect : [s. 4(1), C.P.C.] अन्यथा प्रभाव डालना

otherwise than for adequate consideration : [s. 64(2), Income-tax Act] पर्याप्त प्रतिफल के बिना

otherwise than in a clerical capacity : लिपिकीय हैसियत से भिन्न हैसियत में

otherwise than on a police report : पुलिस रिपोर्ट पर से अन्यथा

otherwise than under further contingencies : [s. 34, Indian Contract Act] उत्तरभावी आकस्मिकताओं के बिना

otherwise transferred : [s. 17(2)(iii), Registration Act] अन्यथा अंतरित

otiose : having no practical result; sterile; nugatory निरर्थक; बेकार

oto-rhino-laryngology : [1st sch., Indian Medical Council Act] कर्ण, नासा, कंठ विज्ञान

out agency : office or department of a railway outside the city or town [s. 4(3), Railway Passenger Fares Act] बाहरी अभिकरण

out of date : पुराना ; अप्रचलित

out of order : खराब ; चालू नहीं

out of place : अप्रासंगिक

out of pocket expenses : जेब से किए गए व्यय; जेब से किए गए खर्च; वास्तविक व्यय

out of stock : स्टॉक में नहीं

out of turn allotment : बिना पारी आबंटन

out of turn promotion : बिना पारी पदोन्नति; बिना पारी प्रोन्नति

outbreak : 1. a sudden rise in the incidence of disease especially to epidemic or near epidemic proportions [s. 3(1)(iii), Local Authorities Loans Act] प्रादुर्भाव ; 2. a sudden or violent breaking out of activity; bursting forth विप्लव ; विद्रोह ; हंगामा

outbreak of hostilities : [s. 17(2)(r), Naval and Aircraft Prize Act] संघर्ष का प्रारंभ; [1st sch., art. 23, Geneva Conventions Act] संघर्ष छिड़ जाना

outbuilding : a building separate from but accessory to a main house [s. 2(1)(c), Prov., Income-tax Act] बाह्य भवन

outdoor caterer : [s. 65(76a), Finance Act, 1994] बाह्य खानपान प्रबन्धक

outdoor patients department : बाहरी रोगी विभाग ; बाह्य रोगी विभाग

outhouse : a house or building belonging to and adjoining, and subsidiary to, a dwelling house [s. 445, expln., I.P.C.] उपगृह

outer door : बाह्य द्वार; बाहरी द्वार; बाहरी दरवाजा

outer foil : बाह्य पर्ण

outfit allowance : an allowance for fitting or equipping सज्जा भत्ता

outgoing : going outward; departing [s. 349(4)(j), Companies Act] बाहर जाने वाला; a person who is laying down an office पदावरोही; पद छोड़ने वाला

outgoing files : जाने वाली फाइलें; निर्गामी फाइलें

outgoing member : पद छोड़ने वाला सदस्य; पदावरोही सदस्य

outgoing objection statement : जावक आपत्ति विवरण; निर्गामी आपत्ति विवरण

outgoing partner : [s. 36(1), Indian Partnership Act] बाहर जाने वाला भागीदार ; भागीदारी से अलग होने वाला भागीदार

outgoing President : [s. 4(3), Presidential and Vice-Presidential Elections Act] पदावरोही राष्ट्रपति

outgoings : outlay; expense; charge [s. 69A(8)(i), T.P. Act] निर्गम

outlay : something that is laid out [s. 24, seventh, Land Acquisition Act] लागत ; परिव्यय

outlay, capital : पूंजी परिव्यय

outlet : [s. 57(k), Mines Act] निकास; [s. 340(b), I.P.C.] बाहर जाने का द्वार

outlet for sewage : [s. 25(4)(a), Water (Prevention and Control of Pollution) Act] बहिष्साव का निकास

outlying station : दूरस्थ स्टेशन

outmoded law : गतप्रयोग विधि

outpost : the post or station of detachment [s. 2(1), Assam Rifles Act] चौकी

output : 1. something that is put out or produced [s. 57(t), Mines Act] उत्पाद; उत्पादन; 2. [s. 2(i), Information Technology Act] निर्गम

output bonus : [s. 13(2), Apprentices Act] उत्पादन बोनस

outrage modesty : to flagrantly infringe modesty (of another) [s. 354, I.P.C.] लज्जा भंग करना

outraging the religious feelings : [s. 295A, I.P.C.] धार्मिक भावनाओं को आहत करना

outside of wagon : [s. 53(4), Indian Railways Act] वैगन का बाहरी भाग

outside the normal scope : सामान्य परिधि से बाहर

outside wedlock : [s. 25(3), Hindu Marriage Act] विवाह बाह्य ; विवाह किए बिना

outstanding : 1. uncollected; unpaid; unsettled [1st sch., app. D, form No. 17(9), C.P.C.] परादेय; बकाया; 2. standing out [s. 2(o), Unit Trust of India Act] विद्यमान; 3. prominent उत्कृष्ट ; प्रमुख ; प्रतिभाशाली

outstanding balance : परादेय शेष

outstanding book debts : unpaid debts recorded in a book of account [1st sch., app. D, form No. 21, C.P.C.] बही-खाते के अनुसार ऋण; बही-खाते के अनुसार बकाया-ऋण

outstanding claim : a claim that has not been settled or that remains unpaid परादेय दावा; बकाया दावा

outstanding debt : [s. 12, Indian Trusts Act] परादेय ऋण

outstanding demand : [s. 225(4), Income-tax Act] परादेय मांग

outstanding expenses : बकाया व्यय; अदत्त व्यय

outstanding for the time being : standing out at the time [s. 2(o), Unit Trust of India Act] तत्समय विद्यमान

outstanding income : अप्राप्त आय

outstanding liabilities : बकाया दायित्व; परादेय दायित्व; विद्यमान दायित्व

outstanding liabilities for expenses : खर्च का बकाया दायित्व

outstanding liability : [s. 30(3), Industrial Finance Corporation Act] परादेय दायित्व ; बकाया दायित्व ; विद्यमान दायित्व

outstanding loan : [s. 8(2), Indian Stamp Act] बकाया उधार

outstanding movable property : [app. D, form No. 17(9), C.P.C.] परादेय जंगम संपत्ति

outstanding premium : बकाया प्रीमियम

outstanding student : प्रतिभाशाली छात्र

outstation : बाह्यस्थान

outstation bank : अन्यत्रिक बैंक

outstation cheque : बाहरी चैक

out-turn accounts : उत्पादन-मात्रा लेखे

out-turn, normal : सामान्य उत्पादन-मात्रा ; सामान्य कार्य मात्रा

out-turn statement of manufacture : विनिर्माण-मात्रा विवरण

outward : जावक

outward invoice : जावक बीजक

outward journey : जावक यात्रा

outward or inward traverse : [s. 25, Factories Act] बाहरी या भीतरी आरपार गमन पथ

outward register : जावक रजिस्टर

outward returns : जावक वापसियां

outward settlement account : जावक परिशोधन लेखा

outward traffic : जावक यातायात

outwork : outside work [s. 18(2), Minimum Wages Act] बाह्य कर्म

outworker : a worker who works outside [s. 2(i), Minimum Wages Act] बाह्य कर्मकार

over absorbed overhead : अवयव शोषित अधिव्यय

over age : अधिक आयु

over and above the bank rate : बैंक दर से अधिक

over and above the sum actually assured : [s. 80C(3), expln. (ii), Income-tax Act] वस्तुतः बीमाकृत राशि से अधिक

over, bequest : [s. 131, margin, Indian Succession Act] परवर्ती वसीयत

over drive : [s. 11(a), Prevention of Cruelty to Animals Act, 1960] (उस पर सवारी करके उसे) अत्यधिक हांकना ; [s. 9, Stage Carriages Act] (सामर्थ्य से) अधिक हांकना

over due : unpaid after the proper assigned time of payment [s. 45A, Negotiable Instruments Act] अतिशोध्य

over due bill of exchange [s. 136, ill., Indian Contract Act] अतिशोध्य विनिमय-पत्र

over estimate : अधिप्राक्कलन; अधिक अनुमान; अधिक आंकना

over, gift : [s. 131 margin, Indian Succession Act] परवर्ती दान

overall : समस्त ; समग्र ; कुल ; संपूर्ण

overall dimensions : [s. 39(5), Motor Vehicles Act] संपूर्ण आकार

overall performance audit : व्यापक निष्पादन संपरीक्षा

overall responsibility : संपूर्ण दायित्व

overawe : to keep in awe by superior influence [s. 121A, I.P.C.] आतंकित करना

overboard, thrown : बाहर फेंक दिया गया

overcharge : अधिक प्रभार ; प्रभाराधिक्य

overcome, be : [s. 36(1), Factories Act] अधिभूत होना

overcrowding : [s. 3(c), Prevention of Cruelty to Animals Act, 1890] अतिभरण ; [s. 16, Factories Act] अतिभीड़

overdraft : the action of overdrawing an account; the amount by which a draft exceeds the balance against which it is drawn [s. 133, ill. (a), Indian Contract Act] ओवरड्राफ्ट

overdraw : to draw cheques upon (a bank account) in excess of the deposit balance of the drawer [s. 133, ill. (a), Indian Contract Act] ओवरड्राफ्ट करना ; अध्यादान करना

overdrawn : cheques drawn upon a bank account in excess of the deposit balance of the drawer अध्यादान

overhang : [s. 110(1)(a), Motor Vehicles Act] प्रलंब

overhaul : ओवरहाल करना; मरम्मत करना

overhaul and maintenance of aircraft : [s. 38, Air Corporations Act] वायुयान का ओवरहाल और अनुरक्षण

overhead and general charge : [s. 33(2), Damodar Valley Corporation Act] ऊपरी खर्च और साधारण प्रभार

overhead charge : ऊपरी खर्च

overhead efficiency variance : अधिव्यय क्षमता विभेद

overhead expenses : those general charges or expenses in a business which cannot be charged upon as belonging exclusively to any particular part of the work or product (e.g. rent, taxes, etc.) [2nd sch., item 6(e), Payment of Bonus Act] उपरिव्यय

overhead line : [s. 2(f), Indian Electricity Act] शिरोपरि लाइन

overlapping : 1. to lap over ; to overlie partially व्यापी ; 2. to cover and extend beyond अतिव्याप्ति

overlapping shift : [s. 58, Factories Act] परस्परव्यापी पारी

overlapping time scale : अतिव्यापी समयमान

overloading of wagon : [s. 77A(3), Indian Railways Act] वैगन की अतिभराई

overlook : to take no cognizance; to fail to take into account
अनवेक्षा करना

overpaid : अतिदत्त; [Or. 34, r. 9, margin, C.P.C.] अतिसंदत्त

overpass : over crossing [s. 11(2)(f), Delhi Urban Art Commission Act] ऊपरी पारमार्ग

overpayment : payment in excess of what is due [s. 7(2)(f), Payment of Wages Act] अति सदाय

override : 1. to ride too much or too hard [s. 11(a), Prevention of Cruelty to Animals Act, 1960] अत्यधिक सवारी करना; सवारी करके अत्यधिक हांकना; 2. to dominate or prevail over [s. 460(2), Companies Act] अभिभावी होना; अध्यारोही होना; to pay a commission to (as a general agent or sales manager) on sales made by subordinates अधिभावी (कमीशन) देना

overriding : subordinating all others to itself [s. 4, Hindu Adoptions and Maintenance Act] अध्यारोही; अभिभावी

overriding commission : commission paid in addition to regular compensation [sch. III, Life Insurance Corporation Act] अभिभावी कमीशन

overriding effect : अध्यारोही प्रभाव

override : 1. to set aside (a previous action or decision) [s. 404, Cr. P.C.] उलटना ; विरुद्ध व्यवस्था देना ; 2. to decide or rule against विरुद्ध निर्णय देना ; [s. 111(5), Navy Act] नामंजूर करना

overrule the plea : अभिवाक् को नामंजूर करना

overrunning : to over run; to go or extend beyond limits; to be in excess [s. 28(2)(c), Factories Act] आगे निकल जाना

overseas allowance : समुद्रपार भत्ता ; विदेश भत्ता

overseas citizen : [s. 2(ee), Citizenship Act] विदेशी नागरिक

Overseas Communication Service : विदेश संचार सेवा

overseas countries : विदेश ; समुद्रपार देश

overseas financial organisation : [s. 6(2)(f), Oil Industry (Development) Act] विदेशी वित्तीय संगठन

overseas market : [s. 2(n), Foreign Exchange Regulation Act] विदेशी बाजार

overseas possession : विदेशी कब्जाधीन क्षेत्र

oversee : [s. 7(2)(j), Chemical Weapons Convention Act] निगरानी; [s. 7(e), National Capital Region Planning Board Act] पर्यवेक्षण करना

overseer : ओवरसियर

oversight : अन्वेक्षा

overstay leave : [s. 39(d), Air Force Act] छुट्टी के उपरांत अनुपस्थित रहना

oversubscribed : अतिप्रतिश्रुत

overtake : to pass another vehicle; to catch up with and pass [3rd sch., item 3, Motor Vehicles Act] अन्य यान से आगे निकलना

overtime allowance : allowance given for work done beyond normal working hours अतिकालिक भत्ता

overtime rate : rate at which payment is made for the work in excess of a set time limit [s. 3(2)(d), Minimum Wages Act] अतिकालिक दर

overtime wages : [s. 2(s), Payment of Gratuity Act] अतिकाल मज़दूरी

overvaluation : [s. 11(1), Suits Valuation Act] अतिमूल्यांकन

overwriting : लिप्तलेखन

owing by : [s. 317, sch. VI and sch. VII, Indian Succession Act] द्वारा देय

own accord, of its: [Or. 16, r. 14, C.P.C.] स्वप्रेरणा से

own and acquire : [art. 26(c), Const.] अर्जन और स्वामित्व

own hand, with his : स्वयं अपने हाथ से

own, his : [s. 315(1), Cr. P.C.] स्वयं अपनी (अपना)

own knowledge, from his : [s. 297(2), Cr. P.C.] स्वयं अपनी जानकारी से

own motion : own instance [s. 144(6), Cr. P.C.] स्वप्रेरणा

own or hold foreign exchange : [s. 14(a), Foreign Exchange Regulation Act] विदेशी मुद्रा का स्वामी होना या उसे रखना

own or possess sufficient property : [s. 14(2), Arms Act] स्वामित्व या कब्जे में पर्याप्त संपत्ति होना

own risk, on his : [s. 40, Sale of Goods Act] अपनी ही जोखिम पर

own title : अपना हक

owner : proprietor स्वामी

owner, absolute : a person capable of disposing the whole interest in immovable property although it is charged or encumbered [1st sch., app. A, form No. 13, C.P.C.] आत्यंतिक स्वामी ; पूर्ण स्वामी

owner, apparent : [s. 239, ill. (a), Indian Contract Act] दृश्यमान स्वामी

owner of a foreign vessel who intends to use such vessel for fishing : [s. 4(1), Maritime Zones of India (Regulation of Fishing by Foreign Vessels) Act] किसी विदेशी जलयान का स्वामी जो मत्स्यन के लिए ऐसे जलयान का उपयोग करना चाहता है

owner of copyright : [s. 54, Copyright Act] प्रतिलिप्यधिकार का स्वामी

owner of ordinary prudence : [s. 55(1)(e), T.P. Act] मामूली प्रज्ञा वाला स्वामी

owner or occupier : [s. 4, Railway Property (Unlawful Possession) Act] स्वामी या अधिभोगी

owner, ostensible : one, who holds himself out as an owner but is not really so [s. 41, T.P. Act] दृश्यमान स्वामी

owner's right to deal with warehoused goods : [s. 64, Customs Act] भांडागारित माल का व्यवहार करने का स्वामी का अधिकार

owner's risk rate : at owner's risk; on condition that the owner should bear the risk (as of loss, damage or delay) [s. 72(b)(i), Indian Railways Act] स्वामी-जोखिम रेट

ownership : the fact or state of being an owner; proprietorship [s. 40, T.P. Act] स्वामित्व

ownership and control : [art. 39(b), Const.] स्वामित्व और नियंत्रण

owning : who owns [s. 133(1), Cr. P.C.] स्वामित्व रखने वाला

owning authority : स्वामी अधिकारी